

(e) and (g). Schemes have been formulated by the Planning Commission for giving necessary assistance and encouragement to this industry. The Oilseeds Committee is already levying a cess on mill oil to afford finance and protection to the village *ghanies*. The new scheme prepared by the Planning Commission envisages delimitation of production in mills, licensing of mills and restricting new installations.

(f) The *ghani* oil being consumed locally is generally available in fresh condition and is also comparatively very much less adulterated than the mill oil. The price difference between the *ghani* oil and the mill oil is about two annas per seer.

SHRI D. NARAYAN : Will Government arrange to give loans to the *ghani* owners to purchase oilseeds in advance for the year ?

SARDAR SWARAN SINGH : Sir, that is a suggestion for action. We are prepared to consider it.

SHRI D. NARAYAN : That is not a suggestion for action, Sir. I ask, will the Government arrange to give loans to these *ghani* owners to purchase oilseeds ?

MR. CHAIRMAN : It is a suggestion for action and so not permissible.

SARDAR SWARAN SINGH : Obviously it is a suggestion.

SHRI B. C. GHOSE : Will Government consider the desirability of it ?

SARDAR SWARAN SINGH : Government will certainly consider the desirability. I suppose when it is a suggestion, it is a suggestion for desirable action.

SHRI D. NARAYAN : Will Government kindly restrict the coming of machine-made oils into the villages where there are sufficient *ghanies* to fulfil their demand ?

SARDAR SWARAN SINGH : It will be difficult to enforce such a thing, even if we impose such a ban.

SHRI D. NARAYAN : Is that not suggested in the Planning Commission's report ?

SARDAR SWARAN SINGH : I take that information from my learned friend.

SHRI B. GUPTA : Do I understand that the bullocks will no longer be necessary to pull the congressmen through the elections ?

MR. CHAIRMAN : Order, order.

WRITTEN ANSWERS TO QUESTIONS

TRIPARTITE CONFERENCE

♦223. SHRI S. N. MAZUMDAR : Will the Minister for COMMERCE AND INDUSTRY be pleased to state :

(a) whether it is a fact that recently a tripartite conference was convened by the West Bengal Government to consider the situation arising out of the closure of a number of tea gardens in the State of West Bengal;

(b) whether it is a fact that a representative of the Ministry of Commerce and Industry was invited to that conference ; and

(c) if the answer to part (b) above is in the negative, whether the Ministry of Commerce and Industry was consulted by the State Government about the subject matter to be discussed at the tripartite conference ?

THE MINISTER FOR COMMERCE

(SHRI D. P. KARMARKAR) : (a) and (b). Government of India are not aware that a Tripartite Conference has been convened by the Government of West Bengal. The hon. Member is presumably referring to the discussions that the Chief Minister to the Government of West Bengal recently had with a senior official of this Ministry and with different sections of the tea trade and industry to explore ways and means of helping the industry.

(c) Does not arise.

CITIZENSHIP IN CEYLON

*224. PROF G. RANGA : Will the PRIME MINISTER be pleased to state :

(a) the salient points of the new Citizenship legislation affecting Indians passed by the Ceylonese Legislature ;

(b) whether there are any other countries which have passed similar legislation discriminating between different sections of immigrants resident in those countries;

(c) whether Government have examined this legislation in the perspective of the United Nations Charter ; and

(d) whether Government propose to consult the Hague Court as to its tenability ?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA) : (a) The chief point concerning the new legislation is that the wife and each minor child of an applicant for citizenship, should have uninterrupted residence in Ceylon from the 1st January 1939 or the first anniversary of the marriage or birth as the case may be, whichever is later, subject only to certain exemptions in the case of persons who were away from Ceylon between December 1941 and the end of 1945 owing to war conditions. I had made a statement in the House of the People last month on this very subject. As already explained, the legislation in question is not in conformity with the discussions held between the Prime Ministers of India and the late Prime Minister of Ceylon during 1947-48 and affects hundreds of thousands of citizens of Ceylon.

(b) So far as we know no citizenship legislation discriminating between different section of immigrants has been passed either in Ceylon or in any other countries.

(c) and (d). No ; Government do not consider this necessary. Efforts

through diplomatic channels have continuously been made. Normally this is The method adopted in any dealing between two Governments.

INDIA'S CONTRIBUTION TO INTERNATIONAL ORGANISATIONS

*229. SHRI SARDAR SINGH: Will the PRIME MINISTER be pleased to state :

(a) what contributions were made by India to International Organisations in 1952 ; and

(b) what is the nature of such contributions ?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI A. K. CHANDA) : (a) and (b). A statement is laid on the Table of the House. [See Appendix III, Annexure No. 61.]

CLOSURE OF TEA GARDENS IN WEST BENGAL

♦230. SHRI S. N. MAZUMDAR : Will the Minister for COMMERCE AND INDUSTRY be pleased to refer to the reply given to my starred question No. 32 asked on the 23rd July 1952 and state if the following information has been collected :

(a) what is the number of tea gardens that have been closed down in West Bengal ; and

(6) what is the total number of labourers and other employees thus rendered unemployed ?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR) : (a) According to information so far received two tea gardens have already closed down in West Bengal, while four more are reported to have issued notices of closure by the end of last month. It has also been reported that three gardens of Terai intend closing down.

(b) The total number is not known.